

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. No. 596 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Bhut Nath Laha,
S/o- Late, J.M. Laha,
working as Executive Engineer
under Director General of Works,
C.P.W.D., Calcutta- 20.

... Applicant.

Vrs.

1. Union of India,
through the Secretary,
Ministry of Urban Affairs & Employment,
Dept. of Urban Dev. Nirman Bhawan,
New Delhi-11.
2. Director General,
C.P.W.D., Nirman Bhawan,
New Delhi-11.
3. Chief Engineer,
Indo-Bangladesh Border Zone,
C.P.W.D., Shiliguri,
Darjeeling.
4. Dy. Director of Administration-I,
D.G. of Works, P.W.D.,
New Delhi-11.
5. Supdtg. Engineer (HQ),
O/o- Chief Engineer,
Indo-Bangladesh Border Zone,
CPWD, Siliguri.

... ... Respondents.

For applicant : Mr. Samir Ghosh, Counsel.

For respondents : Mr. M.S. Banerjee, Counsel.

Heard on : 28.11.97.

Ordered on : 28.11.97.

B.C.Sarma, AM.

O R D E R

1. The applicant, who is working as Executive Engineer under the Director General of Works, Central Public Works Department has filed this petition raising the grievance for according the promotion to him to the post of Superintending Engineer (Civil) on

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regular basis in Central Engineering Service Group-A in terms of Order dated 4.9.1995 issued in the name of the President of India and also the non-implementation of the Judgement and Order dated 1.8.1996 of the Central Administrative Tribunal Principal Bench, New Delhi passed in OA No. 1865 of 1995 and non-consideration and non-disposal of the representation filed by the applicant in this regard.

2. When admission hearing of the matter was taken up today, Mr. M.S. Banerjee, 1d. Senior Counsel appears for the respondents and he submits that he would like to file a reply in this case. However, Mr. Ghosh, 1d. Counsel for the applicant submits that in a similar matter the Principal Bench of this Tribunal in OA 1882 of 1997 disposed of the application by an Order dated 30th June, 1997. Mr. Ghosh submits that the instant petition is similarly circumscribed and, therefore, the application may be disposed of without granting any adjournment with the direction that the applicant shall file a composite representation inviting the attention of the authorities to this observation of the Principal Bench in the similar matter as submitted by him and also to be disposed of. Mr. Banerjee did not have any objection to this.

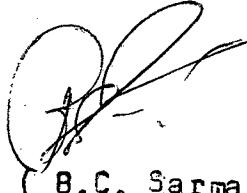
3. In view of the above position, the application is disposed of at the stage of admission itself with the direction that within a period of one month from the date of communication of this order. The instant applicant shall file a fresh representation enclosing therewith a copy of the Judgement dated 30th June '97 in OA 882 of 1997 passed by the Principal Bench of this Tribunal making a similar prayer and on receipt the same, the respondents shall dispose of such representation within a period of three(3) months from the date of receipt of such representation.

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The result of such consideration shall also to be conveyed to the applicant within a period of 15 days from the date of taking of decision. If as a result of such consideration the applicant is found entitled to get benefit as per benefit given in the said O.A. such benefit be given to him expeditiously. No order is passed as regards costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)

P/K/C.